



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

Department of Communication, Central Office, S.B.S.Marg, Mumbai-400001

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June 04, 2021

On-Tap Liquidity Window for Contact-Intensive Sectors

1. As announced in the [Statement on Developmental and Regulatory Policies on June 04, 2021](#) it has been decided to open a separate liquidity window of ₹15,000 crore with tenors of up to three years at the repo rate till March 31, 2022 for certain contact-intensive sectors *i.e.*, hotels and restaurants; tourism - travel agents, tour operators and adventure/heritage facilities; aviation ancillary services - ground handling and supply chain; and other services that include private bus operators, car repair services, rent-a-car service providers, event/conference organisers, spa clinics, and beauty parlours/saloons.
2. Under the scheme, banks are expected to create a separate COVID loan book. By way of an incentive, such banks will be eligible to park their surplus liquidity up to the size of the COVID loan book created under this scheme with the Reserve Bank under the reverse repo window at a rate which is 25 bps lower than the repo rate.
3. Banks desirous of deploying their own resources without availing funds from the Reserve Bank under the scheme for lending to the specified segments mentioned above will also be eligible for the incentive stipulated in para 2 above.
4. The operational details of the scheme are given in [Annex-1](#).

Press Release: 2021-2022/323

(Yogesh Dayal)
Chief General Manager

Annex-1

The operational details of the On-Tap Liquidity Window for Contact-Intensive Sectors scheme are as under:

- (a) The scheme will remain operational from June 07, 2021 till March 31, 2022.
- (b) All banks eligible under the Liquidity Adjustment Facility (LAF) can participate in the scheme. Requests from banks desirous of availing funds from the RBI will be subject to availability of funds as on the date of application, *i.e.*, funds cannot be guaranteed in case the total amount of ₹15,000 crore is already availed. Furthermore, banks should endeavour to lend within a reasonable period, *i.e.*, not later than 30 days from the date of availing the funds from the RBI. There is no tenor restriction regarding lending by banks under the scheme. However, the banks will have to ensure that the amount borrowed from RBI should at all times be backed by lending to the specified sectors till maturity of the scheme.
- (c) The scheme will be operationalised on tap. Banks can place requests for funds in the format enclosed in [Annex-2](#), through [e-mail](#). The Reserve Bank will aggregate all such requests received and release funds every Monday (on the subsequent working day if Monday is a holiday) by initiating a 3-year repo contract with the requesting bank.
- (d) If a bank places multiple requests during the week, all such requests will be aggregated, and a single repo contract will be created on the date of operation.
- (e) In case the requested amount exceeds the remaining amount under the scheme on the date of operation, the remaining amount will be distributed on pro-rata basis among all the eligible requests.
- (f) The Reserve Bank reserves the right to decide the quantum of allotment and /or accept/reject any or all of the requests, either wholly/partially, without assigning any reason thereof.
- (g) The eligible collateral and margin requirements will remain the same as applicable for LAF operations. The requesting bank must ensure that sufficient amount of securities is available in its Repo constituent account on the date of operation. All other terms and conditions as applicable to LAF operations, including facility for security substitution, will also be made applicable to the scheme, *mutatis mutandis*.
- (h) Banks can park their surplus liquidity up to the size of the COVID loan book, created under this scheme, in a special 14-day reverse repo window to be conducted on each reporting Friday between 12:30 PM and 1:00 PM. The first such operation will be held on June 18, 2021. These 14-day reverse repo operations would continue till March 31, 2022 and will be reviewed thereafter. Banks are required to ensure scrupulous compliance with the above conditions prior to parking of funds in the special 14-day reverse repo window.
- (i) Banks desirous of deploying their own resources without availing funds from the RBI under the scheme will also be eligible for the facility stipulated in para (h) above. Banks deploying their own resources for lending to the specified segments are required to keep the Financial Markets Operations Department informed by [e-mail](#) about any changes in the COVID loan book during the previous week on every Monday till closure of the scheme.

(j) The amount utilised under the scheme will be informed to market participants in the Money Market Operations (MMO) press release.

(k) All queries/clarifications regarding operational aspects of the facility may be directed to the Financial Markets Operations Department through [e-mail](#) and/or telephone (022-22630982). All technical issues may be directed to the e-Kuber Helpdesk through e-mail (ekuberhelpdesk@rbi.org.in) with a copy to laffmd@rbi.org.in) and/or telephone (022-27595662/67/022-27595591 /92/93/94).

REQUEST FORM FOR AVAILING FUNDS UNDER ON-TAP LIQUIDITY WINDOW FOR CONTACT-INTENSIVE SECTORS

The Chief General Manager
Financial Markets Operations Department
Reserve Bank of India
Mumbai

Dear Sir,

Tender for On-tap Liquidity Window for Contact-intensive sectors

I/We, the undersigned, hereby submit a request for availing funds under the captioned scheme conducted by the Reserve Bank of India in terms of press release.....dated June, 2021.

2. The details of our request are as under:

A	Name of the bank	
B	Date of the Bid Submission	
C	Date of Settlement (first-leg)	
D	Bid Amount In figures:	
	In words:	
E	Name of the contact person and mobile number	
F	Email/Fax No.	
G	Repo Constituent SGL a/c no.	
H	Current A/c no.	

3. Undertakings

- a) The funds availed under the auction shall be deployed in the manner as notified under the scheme.
- b) I/We agree to abide by all terms and conditions as applicable to the scheme and any other instruction/communication received in this regard in any manner from Reserve Bank of India.

Yours faithfully,

(Signature of official(s) authorised to operate on SGL/Current Account)

Name _____	Name _____
Designation _____	Designation _____
Date and Office stamp _____	Date and Office stamp _____